

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No. 5746 of 2018**

Prabha Ekka

..... Petitioner

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner :Mr. Saurabh Shekhar, Advocate

For the Respondent-State: Mr. Mithilesh Singh, G.A.-IV

**06/Dated: 29/06/2020**

Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Mithilesh Singh, learned G.A.-IV appearing for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Mithilesh Singh, learned counsel appearing for the respondent-State submits that although on 05.03.2019 respondent-State was directed to file counter-affidavit but the same has not been filed as yet because of the recent re-shuffling of law officer made by the Government. He submits that further three weeks' time may be allowed for filing counter-affidavit.

Time, as prayed for, is allowed.

Post the matter on 29.07.2020.

Let the name of Mr. Mithilesh Singh, learned G.A.-IV be reflected in the cause list on behalf of the respondent-State.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/